

IN THE HIGH COURT OF JHARKHAND, RANCHI

NOTICE

Date: - 02.01.2022

In view of the threat of the Covid pandemic and also sudden spurt and spike in Covid-19 cases in the State of Jharkhand and Ranchi in particular, it is hereby informed to all concerned that this Court shall function with effect from 03.01.2022 in the following manner:-

1. The Court shall take up the matters, as per the existing arrangement with regard to listing of cases, through virtual mode only.
2. The Lawazima courts of Registrar General and Joint Registrar (Judicial) shall also take up matters through virtual mode only.
3. The concerned stakeholders including Court-staff shall get themselves fully vaccinated and shall strictly adhere to the norms of social-distancing and Covid-19 protocols, guidelines, directions etc. issued by the Government of India, the State Government and this Hon'ble Court from time to time.

The aforesaid arrangement shall continue till 14.01.2022

By Order,

Sd/-

Registrar General